

LOK SABHA

Tuesday, 21st February, 1956

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

MINISTRY OF COMMERCE AND INDUSTRY
NOTIFICATIONS

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following Notifications of the Ministry of Commerce and Industry, in pursuance of an assurance given during the discussion on the Industries (Development and Regulation) Amendment Bill, 1953 :—

(1) Notification No. S.R.O. 3436/IDRA/18A/1/55, dated the 8th November, 1955; [Placed in the Library. See No. S—35/56]

(2) Notification No. S.R.O. 3437/IDRA/18A/2/55, dated the 8th November 1955; placed in the Library. See No. S—36/56]

(3) Notification No. S.R.O. 3440/IDRA/18A/5/55, dated the 9th November 1955; [Placed in the Library. See No. S—37/56]

(4) Notification No. S.R.O. 3564/IDRA/18A/3/55, dated the 25th November 1955; [Placed in the Library. See No. S—33/56]

(5) Notification No. S.R.O. 3565/IDRA/18A/4/55, dated the 25th November, 1955; [Placed in the Library. See No. S—34/56]

1—6 Lok Sabha

AMENDMENTS TO DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
RULES.

The Deputy Minister of Rehabilitation (Shri J.K. Bhonsle): I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. S.R.O. 31/R. Amdt. III, dated the 31st December, 1955, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955; [Placed in the Library. See No. S—46/56]

PREVENTION OF CORRUPTION
(AMENDMENT) BILL

OPINIONS

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy of Paper No. VII containing opinions on the Prevention of Corruption (Amendment) Bill, 1954, which was circulated for the purpose of eliciting opinion thereon by the 31st July, 1955.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two Messages received from the Secretary of Rajya Sabha :—

(i) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th February, 1956, has passed the enclosed motion referring the Copyright Bill, 1955, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.